

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 216
IB-1005/ND/2019**

**IN THE MATTER OF:
M/s. Om Trans Logistics Ltd.**

....PETITIONER

Vs.

M/s. JMD Global Forwarders INC Pvt. Ltd.

....RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 13.07.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**


**For the Petitioner/Operational creditor :Mr. Rajiv Behl, Mr. Chirag Malik,
Advocates along with Mr. Vinay
Kumar, AR.**

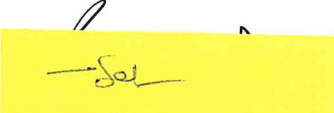
For the Respondent/Corporate debtor :

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. Further the corporate debtor was already set ex parte and on the last occasion the Tribunal has directed the operational creditor to file the status report of the on going dispute at Tis Hazari Court. Let this matter be posted to

26th August, 2021.


**(Hemant Kumar Sarangi)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Annu)